

HIGH COURT FOR THE STATE OF TELANGANA

ROC No. 394/SO/2020

Date: 8.4.2021

NOTIFICATION

Sub: COVID-19 Physical functioning of the Courts in the Unit of Mahabubnagar and Nizamabad Districts - Modified instructions - Issued.

- Ref. 1. High Court's SOP in ROC No.394/SO/2020, dt.08.6.2020 as modified on 16.12.2020.
2. High Court's Notifications in Roc.No.394/SO/2020, dt.07.11.2020.
3. High Court's Notifications in Roc.No.394/SO/2020, dt.18.02.2021 and 18.03.2021.
4. Letter Dis.No. 1247, dated 7.4.2021 of the Principal District Judge, Mahabubnagar.
5. Letter Dis.No.1649/2021 dated 7.4.2021 of the Principal District Judge, Nizamabad.

* * *

The Hon'ble High Court had earlier issued notification in the reference 3rd cited directing all the Subordinate Courts in the State, except the Courts at Hyderabad and Rangareddy headquarters, to start regular functioning with effect from 22.2.2021 as per the practice and procedure prior to COVID-19 pandemic. Accordingly, all the Courts in Mahabubnagar and Nizamabad Judicial Districts started functioning regularly from 22.2.2021 onwards.

Now, considering the spike in Corona positive cases in the State, and pursuant to the information received from the Principal District Judges, Mahabubnagar and Nizamabad, under reference 4th and 5th cited, as directed all the Courts in Mahabubnagar and Nizamabad Judicial Districts shall work as per Phase-II of modified SOP in the reference 1st cited with immediate effect.


REGISTRAR GENERAL
8.4.21

To

1. The P.S. to the Hon'ble Administrative Judges of MahabubNagar and Nizamabad Districts. {for placing the same before His Lordship}.
2. The Principal District Judge, Mahabubnagar.
3. The Principal District Judge, Nizamabad.
4. All the Registrars, High Court for the State of Telangana.
5. The Section Officers of O.P. Cell, WRC Cell.